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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

CIVIL CONTEMPT APPLICATION NO.154 OF 2004

IN

ORIGINAL APPLICATION NO.42 OF 2000

ALLAHABAD THIS THE 16TH DAY OF NOVEMBER, 2004

HON'BLE MR. JUSTICE S. R. SINGH, Vice-Chairman
HON'BLE MR. D. R. TIWARI, MEMBER-A

Vinod Kumar,
Son of Late S.N. Gopal,
House No.S-21/117, Maldahiya,
Police Station Siga, Varanasi.

..... .Applicant
Shri
(By Advocate/R.C. Jahauri & Sri S. Gosain)

Versus

1. Sri R.P. Batra,
through the General Manager,
North Eastern Railway, Gorakhpur.
2. Sri Navin Tandon,
The Divisional Railway Manager,
North Eastern Railway, Lahartara,
Varanasi.

..... . Respondents

(By Advocate)

O R D E R

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

Heard Shri R.C. Jahauri, learned counsel for
the applicant and perused the contempt petition. While

R.C.J.

allowing O.A. No.42/00, Vinod Kumar Versus U.O.I. and Others the Tribunal has set aside the impugned order dated 24.03.1999 and directed the Divisional Railway Manager, North Eastern Railway to decide the representation afresh by passing a reasoned order after proper self direction to the related statutory provisions within a period of three months from the date of receipt of a copy of this order. The purported compliance of the order passed by the Tribunal the competent authority passed an order on 22.09.2004, a copy of which has been annexed as Annexure-1 to the contempt petition. It has been held in the order dated 22.09.2004 that no irregularity had been committed in determination of the applicant's seniority and in giving him the benefit of promotion. If the applicant feels that he is still aggrieved by the said order, his remedy is to challenge the ~~order~~ aforesaid order by means of an O.A.

2. The Contempt Petition, in the circumstances, is mis-conceived and is dismissed.

D.G.
Member-A

R.G.
Vice-Chairman

/ns/